

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "G", MUMBAI**

**BEFORE SHRI RAJESH KUMAR, ACCOUNTANT MEMBER AND
SHRI AMARJIT SINGH, JUDICIAL MEMBER**

**ITA No.441/M/2019
Assessment Year: 2010-11**

M/s. Shubham Motiwala & Jewellers Pvt. Ltd., 9, Nirman Co-Hos. Society, S.V. Road, Malad (W), Mumbai - 400064 PAN: AAHCS1597A	Vs.	DCIT 13(2)(2), 1 st Floor, Room No.146, Aayakar Bhavan, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Pratik Jain, A.R.
Revenue by : Shri T.S. Khalsa, D.R.

Date of Hearing : 08.07.2021
Date of Pronouncement : 08.07.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 04.10.2018 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2010-11.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the assessee.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 08.07.2021.

**Sd/-
(Amarjit Singh)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 08.07.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.